

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 88 of 2013

Dated : 21st August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of:

NTPC Ltd.

....Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

...Respondent (s)

Counsel for the Appellant (s) : Mr. M.G. Ramchandran
Ms. Swagatika Sahoo

Counsel for the Respondent(s) : Mr. Alok Shankar for R-2
Mr. Aashish Gupta for R.4
Mr. R.B. Sharma for R.3

ORDER

The learned counsel for the Respondent No.2 has already filed the reply in the matter.

Mr. R.B. Sharma, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.3 within a week and seeks some time to file the reply.

Accordingly, he is directed to file the same after serving copy on the other side.

Mr. Ashish Gupta, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.4 within a week. He has also raised an objection with regard to the maintainability of the Appeal. He is permitted to file the said objection in the Registry.

Post the matter for hearing on the question of maintainability on
13.09.2013.

(Justice Surendra Kumar)
Judicial Member
ts/pg

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson